

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 37/2023**

IN THE MATTER OF:

V Paramesh

...APPLICANT

Versus

Additional Chief Secretary
Forest, Environment & Ecology Department and Ors.

...RESPONDENTS

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Date: 03.02.2025

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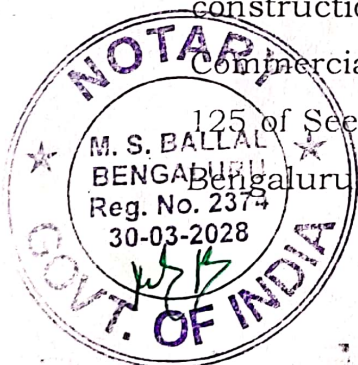
Forest, Environment & Ecology Department and Ors.

Respondents

SPOT INSPECTION REPORT ON BEHALF OF RESPONDENT NO. 3

MOST RESPECTFULLY SUBMITTED:

1. That the instant Original Application has been filed alleging construction in the buffer zone of water body by M/s Sai Sravanthi Infra Projects, in Sy No. 21/1, 21/2, 21/3, 22, 23, 124 and 125 of Seegehalli village, Bengaluru East Taluk for the project Pavani Mirabilla (the said project).
2. Pursuant to the orders passed by this Hon'ble Tribunal, spot inspection was carried out by the Executive Engineer, East, BDA on behalf of the answering Respondent on 31.01.2025. The findings of the said spot inspection are as follows;
3. It is submitted that the Plan Sanction for the project in question was issued by the Bangalore Development Authority vide No. BDA/EM/EO-1/TA-4/E/07/2022-23, dated 19/05/2022 for the construction of G+19 floor Residential buildings and G+13 floor Commercial building at Sy No. 21/1, 21/2, 21/3, 22, 23, 124 and 125 of Seegehalli village, Bidarahalli hobli, Bengaluru East Taluk, Bengaluru in favour of M/s Sai Sravanthi Infra Projects Pvt Ltd.,



No. of Corrections: Nil.

[Signature]
COMMISSIONER
Bangalore Development Authority
Bangalore-560 070

4. As per the village map / revenue records it was found that a tertiary nala was passing through the Sy Nos. 22, 23, 124/1 and 125/1. Accordingly, from the centre of the nala, an area covered for a distance of 15 m on either side of nala was earmarked as buffer zone, in the development plan with no construction activities to be undertaken in the said area.

5. During the inspection, it was found that the concerned builder had not undertaken any construction activities in the buffer area but had stocked the excavated earth in the area marked as a buffer zone in the development plan. It was also observed that, physically, no nalas exist in Sy. Nos. 22, 23, 124/1, and 125/1. However, as per the RS Map, Village Map, and CDP Map, nalas are shown in Sy. Nos. 22, 23, 124/1, and 125/1. The project proponent has removed the excavated soil stocked in the buffer zone and has also maintained the nala area with proper drainage levels on both the upstream and downstream sides, in line with the development plan issued by the BDA. The said nala area has been maintained clear up to the buffer boundary. A true copy of the photograph dated 31/01/2025 is also annexed. (Annexure A)

6. It is hence submitted that though initially buffer area excavated soil was stocked in buffer area, the same has now been removed.

Hence it is submitted in view of the same that the instant Application may be disposed of.



N. R. SI. No. 454

03-02-25

No. of Corrections: Nil.

Commissioner
Bangalore Development Authority
Respondent No 3

Filed by

Darpan KM
Darpan KM

Standing Counsel
State of Karnataka

ATTESTED BY

M. S. Ballal
NOTARY
BENGALURU
03/02/25

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AFFIDAVIT

I, N.Jayaram S/o Narasimhaiah, aged about 59 years, working as Commissioner, Bangalore Development Authority, having office at Kumara Park West, T.Chowdaiah Road, Bengaluru - 560020, Karnataka do hereby solemnly affirm and state on oath as follows:

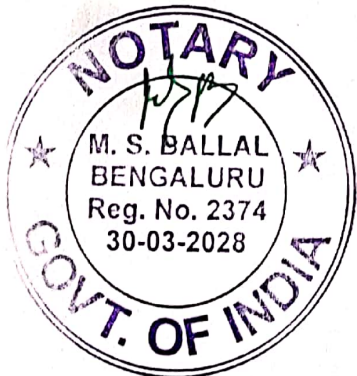
1. That I am the Commissioner, BDA, Bangalore and hence I am fully aware of the facts of the case as per record and I am competent to swear the instant affidavit.
2. That I have gone through the accompanying report, drafted on my instructions, I say that the contents thereof are true and correct to the best of my knowledge and belief, and nothing material has been concealed thereof. Annexures are true copies of their respective originals.

[Signature]
 DEPONENT
 Bangalore Development Authority
 Bangalore-560 020

VERIFICATION :

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Bangaluru on this 03rd day of Feb. 2025.



Sworn / Solemnly affirmed and signed before me
 on this 03rd day of Feb 2025 at Bengaluru
 N.R.SI.No. 454 Corrections: NIL

[Signature]
 DEPONENT
 Bangalore Development Authority
 Bangalore-560 020

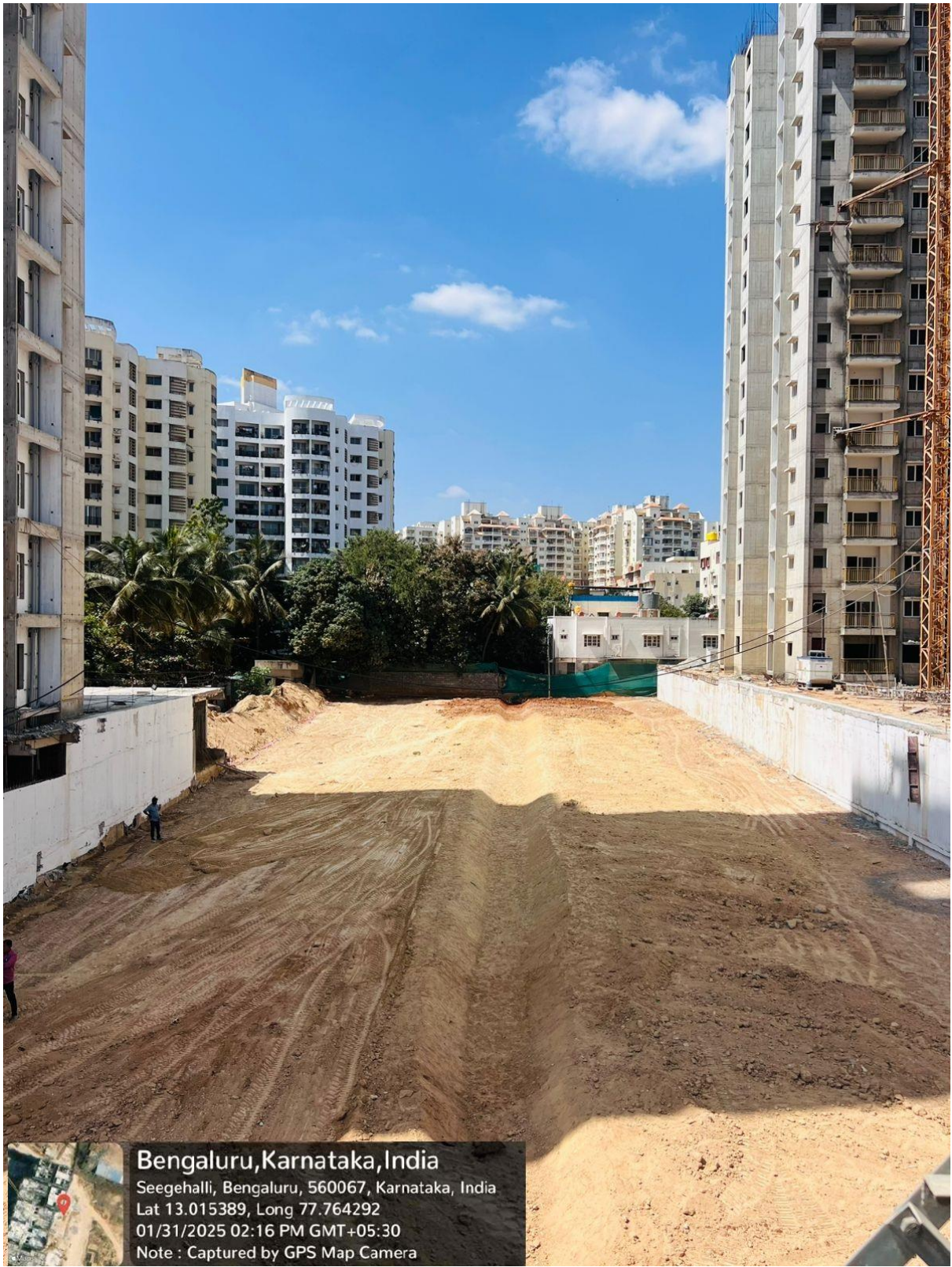
[Signature]
 M. S. BALLAL, Advocate & Notary, Bengaluru.

Annexure A

Photographs dated 31.01.2025 pertaining to *Pavani Mirabilla* of M/s Sai Sravanthi Infra Projects, Sheeghally Village, Bengaluru East Taluk



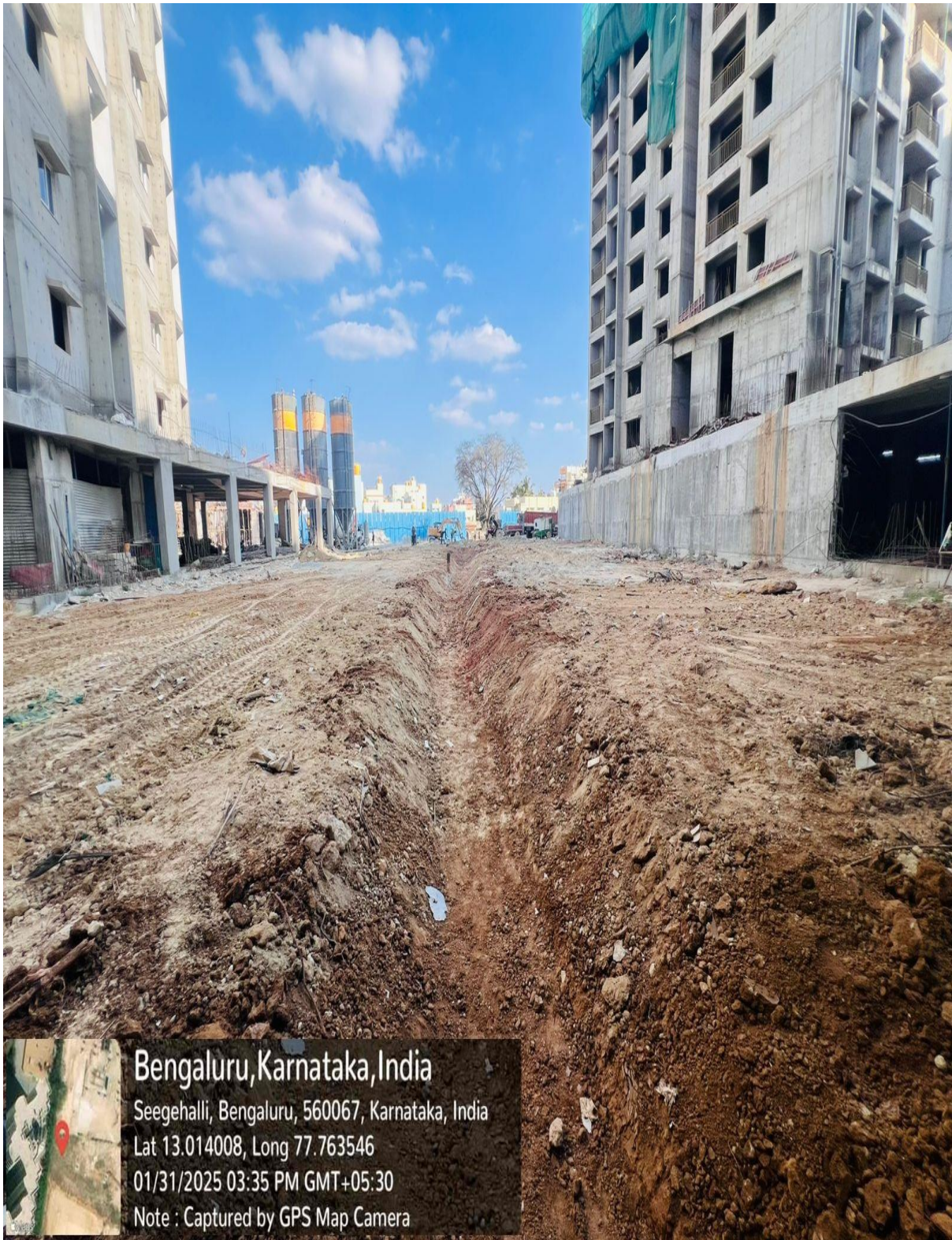














Bengaluru, Karnataka, India
Seegehalli, Bengaluru, 560067, Karnataka, India
Lat 13.013535, Long 77.764177
01/31/2025 04:06 PM GMT+05:30
Note : Captured by GPS Map Camera